O.I.H.

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5423

ANSWERED ON 05/04/2022

AMOUNT DUE UNDER MGNREGS

5423. SHRI OMPRAKASH BHUPALSINH alias PAWAN RAJENIMBALKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount due to the States under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State-wise;
- (b) whether there is any proposal to increase the wages under the said scheme and if so, the details thereof:
- (c) whether the Union Government has received any letter from the Government of Maharashtra regarding increase in wages under MGNREGS, if so, the details thereof and the wages recently paid under the said scheme in Maharashtra; and
- (d) whether the State Government has also requested for release of central assistance to the State for increased pay days and if so, the reaction of the Union Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme. **There is no State/UT wise financial allocation under the Scheme.**

State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 02.04.2022 are given at **Annexure-I.**

State/UT wise details of pending liabilities for material component under Mahatma Gandhi NREGS in the financial year 2021-22 (as on 31.03.2022) are given at **Annexure-II.**

Under Mahatma Gandhi NREGS, States/UTs submit funds release proposals to Government of India. Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme. The Ministry release funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the State/UT.

(b): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). If the calculated wage rate of any

State is coming lower than the wage rate of previous financial year, it is being protected by maintaining the previous financial year wage rate. The revised wage rate is made applicable from 1st April of each financial year. However, State Governments can provide wage over and above the wage rate notified by the Central Government under Mahatma Gandhi NREGS.

(c)&(d): As per the information shared by the State Government of Maharashtra no such proposal has been sent to Central Government.

Annexure-I referred in reply to part (a) of Lok Sabha Unstarred Question No. 5423 dated 05.04.2022.

State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 02.04.2022.

Sl. No.	State/UT	Wage liability (Rs. in crore)
1	Andhra Pradesh	53.79
2	Arunachal Pradesh	5.89
3	Assam	52.68
4	Bihar	48.13
5	Chhattisgarh	6.42
6	Gujarat	4.88
7	Haryana	4.10
8	Himachal Pradesh	4.27
9	Jammu and Kashmir	21.82
10	Jharkhand	40.00
11	Karnataka	33.30
12	Kerala	19.86
13	Ladakh	0.36
14	Madhya Pradesh	21.58
15	Maharashtra	22.22
16	Meghalaya	7.19
17	Mizoram	0.60
18	Nagaland	67.55
19	Odisha	19.09
20	Punjab	2.06
21	Rajasthan	9.57
22	Sikkim	0.21
23	Tamil Nadu	3.05
24	Telangana	13.50
25	Tripura	0.27
26	Uttar Pradesh	30.65
27	Uttarakhand	0.20
28	West Bengal	1935.17
	Total	2428.41

Annexure-II referred in reply to part (a) of Lok Sabha Unstarred Question No. 5423 dated 05.04.2022.

State/UT-wise details of pending liabilities for material component under Mahatma Gandhi NREGS in the financial year 2021-22 (as on 31.03.2022).

SI.No.	State/UT	Material liability (Rs. in crore)
1	Andhra Pradesh	1358.87
2	Arunachal Pradesh	81.80
3	Assam	165.33
4	Bihar	628.61
5	Chhattisgarh	62.78
6	Goa	0.01
7	Gujarat	188.37
8	haryana	0.00
9	Himachal Pradesh	121.95
10	Jammu and Kashmir	151.66
11	Jharkhand	33.27
12	Karnataka	747.33
13	Kerala	285.63
14	Ladakh	6.68
15	Madhya Pradesh	151.33
16	Maharashtra	96.87
17	Manipur	0.00
18	Meghalaya	284.00
19	Mizoram	0.89
20	Nagaland	31.92
21	Odisha	0.00
22	Punjab	110.10
23	Rajasthan	1244.25
24	Sikkim	5.63
25	Tamil Nadu	29.12
26	Telangana	616.89
27	Tripura	33.77
28	Uttar Pradesh	1050.37
29	Uttarakhand	114.56
30	Andaman and Nicobar	0.08
31	Dadra and Nagar Haveli Daman and Diu	0.00
32	Lakshadweep	0.00
33	puducherry	0.15
34	West Bengal	2204.35
	Total	9806.57